

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).409/2019

KARUNA SHANKAR @ KALLU

Appellant(s)

VERSUS

STATE OF U.P

Respondent(s)

(IA No.60050/2021 - CANCELLATION OF BAIL, IA No.60051/2021 - EXEMPTION FROM FILING O.T.)

Date : 08-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) M/s. Devasa & Co., AOR (N.P.)

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Vijay Kumar, Adv.
Ms. Tania Sharma, Adv.

Mr. Sri Narayan Shukla, Adv.
Mr. Sanjay Mani Tripathi, Adv.
Mrs. Gouri Karuna Das Mohanti, Adv.
Mr. V Elangovan, Adv.
Mr. Kamal Kant Tripathi, Adv.
Ms. Anu Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the appellant/non-applicant is not present.
2. In the interest of justice, post the matter for hearing on 23.11.2023.
3. It is made clear that no further adjournment shall be granted due to non-appearance of the counsel for the appellant.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)